

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

(3)

.....
Date of order : 27.07.1999.

O.A.NO. 201/99

R.B.Saxena S/o Shri Kishori Lal by caste Saxena, aged about 56 years, R/o 206/A, New Railway Colony, Lalgarh (Bikaner) and at present working as Office Superintendent in Electrical Deptt., D.R.M's office, Northern Railway, Bikaner.

.....APPLICANT

VERSUS

1. The Union of India through its General Manager, Northern Railway, Baroda House, Headquarter Building, New Delhi.
2. The Divisional Railway Manager, Northern Railway, D.R.M's Office, Bikaner.
3. The Divisional Electrical Engineer, Northern Railway, D.R.M's Office, Bikaner.

.....RESPONDENTS

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CORAM :

HON'BLE MR. A.K.MISRA, JUDICIAL MEMBER
HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

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Mr. S.N.Trivedi, Counsel for the Applicant.

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PER MR. A.K.MISRA :

We have heard Shri S.N.Trivedi, learned counsel for the applicant.

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2. Vide order dated 16th October, 1998, Annex.A/10, work was distributed by DEE/Bikaner and in continuation to that, order Annex.A/1 dated 10th March, 1999, has been passed by the same authority and the supervisory control over the subordinate staff members has been divided between two officers; i.e. the applicant and Shri Nasrullah. By this distribution of supervisory powers over the staff, we do not think that any civil right of the applicant has been affected. This is an administrative order for strict control over the subordinate staff members and is required to be left undisturbed.

3. The learned counsel for the applicant has further argued that the representations, Annexs. A/11 and A/12 etc., have also not been replied/decided by the concerned authority, as such, the respondents be directed to atleast dispose of applicant's representation. However, looking to the facts of the case, we do not think it necessary to give any direction in this regard to the respondents. Applicant's prayer in this respect is also rejected.

4. In view of above, we are of the opinion that the matter does not call for any interference by this Tribunal, hence, the Original Application is dismissed in limine.

Gopal Singh
(GOPAL SINGH)
Adm. Member

A.K. Misra
27.7.99
(A.K. MISRA)
Judl. Member

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